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**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.73/05

Tuesday this the 22nd day of March 2005

C O R A M :

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

Madhusodhanan Pillai,
S/o.Kunjayyappan Pillai,
Nellalathu Veedu, TKMC P.O.,
Karikode, Kollam – 5.

...Applicant

(By Advocate Mr.V.Bhaskaran Pillai)

Versus

1. Union of India represented by Secretary to Government,
Department of Post & Telegraph, New Delhi.
2. Superintendent of Post Offices,
Kollam Division, Kollam – 1.
3. Sub Divisional Inspector of Post Offices,
Kollam North Sub Division, Kundara.
4. Sub Post Master,
TKMC P.O., Kollam.
5. Post Master General,
Kerala Circle, Thiruvananthapuram. ...Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

This application having been heard on 22nd March 2005 the Tribunal
on the same day delivered the following :



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ORDER

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

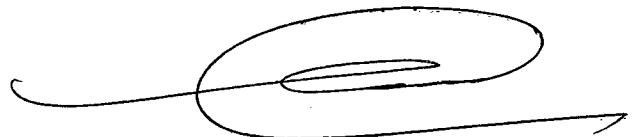
When the matter came up for hearing, learned counsel for the applicant seeks permission to withdraw the application with liberty to file fresh O.A if found necessary. Liberty is granted. The O.A is dismissed as withdrawn. No order as to costs.

(Dated the 22nd day of March 2005)

H. P. Das

**H.P.DAS
ADMINISTRATIVE MEMBER**

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**K. V. SACHIDANANDAN
JUDICIAL MEMBER**